

[Translation]

The allegation that their houses have been broken into is totally baseless. I completely disagree with it. You should rise above party level. Their houses are fully protected. You have alleged that temples are being destroyed there. I haven't read about anything like this anywhere. It is baseless.

[English]

Please do not make it a political issue. I agree that they are our brethren and they should be treated well as much as possible. Please do not make it a political issue.

[Translation]

That people have broken into their homes and that their temples are being destroyed, are groundless allegations. I do not agree with it. (*Interruptions*)

SHRI LAL K. ADVANI: You see, so far as facts are concerned, whether it be about the destruction of temples or of breaking into houses, the hon. Members are free to raise them. However, I am happy because the Government has at least given an assurance that necessary steps would be taken for their relief and rehabilitation. I had raised a specific issue that the assurances given to the H.M.T. employees, the State Government employees and the civilian employees of the Defence Ministry, have not been fulfilled so far. I have got a memorandum with me which gives details about their problems. I would like to know the Government's response to it.

SHRI GHULAM NABI AZAD: If any assurance has been given, if any agreement has been entered into, then we shall certainly endeavour to fulfil it.

[English]

SHRI BASU DEB ACHARIA (Bankura): The Government of India constituted a National Industrial Tribunal to examine 'equal pay for equal work' for the employees of the regional rural banks of our country. This Tribunal gave its award on 30-4-1990. After one year, the Government issued the order to implement the award of this National Industrial Tribunal. This order of the Government for the implementation of the award is a partial one. The Tribunal categorically stated that the officers and employees will be entitled to claim parity with the officers and employees of such banks in the matter of pay scales, allowances and benefits and that the award shall be given effect from September 1, 1987 with further direction that RRB employees will be entitled to claim all allowances and benefits as per State Government rules upto August 1987. A recent order has been issued by the Government which is a clear deviation from the award of the National Industrial Tribunal. So hundreds of employees of RRBs are demonstrating at the Boat Club today. They are demanding that the award of the National Industrial Tribunal should be implemented *in toto* and there should be no deviation. The recent order issued by the Government which is a deviation from the award of the National Industrial Tribunal, should be withdrawn and the award should be implemented *in toto*.

[Translation]

SHRI DAU DAYAL JOSHI: Mr. Speaker, Sir, the entire country is concerned about the recent acquisition of M-11 Missiles by Pakistan. Tension has gripped the border areas, especially after hearing the reply given by the hon. Defence Minister in the Rajya Sabha, yesterday, in this regard. According to him the said Missiles can inflict heavy damages and cause immense destruction in Rajasthan, Punjab, Haryana, Himachal Pradesh and Jammu and Kashmir.